

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3114
TO BE ANSWERED ON 05.01.2018

Bamboo Growers

3114. PROF. K.V. THOMAS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of benefits likely to be given to the bamboo growers outside the declared forest area for its transportation and sale;
- (b) whether the present permit system will be avoided in this regard; and
- (c) if so, the details thereof and the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA):**

- (a) to (c) Section 2(7) of the Indian Forest Act, 1927 has been amended to omit the word “bamboos” from the definition of tree. With this amendment, bamboos grown outside forest areas will not be considered as a forest produce and therefore, the requirement of felling and transit permit for bamboo grown on non-forest including agricultural lands will be removed in most of the States/UTs where the Indian Forest Act, 1927 is followed.

The benefits that will accrue to the bamboo growers due to this amendment include ease in marketing of bamboo which will ensure higher returns from their land. Further smooth inter-state transportation of bamboo sourced from non forest areas will facilitate bamboo growers to transport their products across the country for higher returns. This will facilitate the bamboo growers and farmers to utilize the bamboo for various economic uses which will result substantial enhancement of income from their agricultural lands.
